

- (i) Introduction of a new subject “Internal Security” since 2011.
- (ii) Revision and updation of the subject of “Field Craft and tactics”, and increasing its marks from 50 to 200 since 2011 thus emphasizing the importance of application of knowledge and skills to counter and threat of terrorism/naxalism.
- (iii) Establishment of Special Tactics Wing in the Academy since 2009 which imparts specialized practical training to the Officer Trainees to prepare them for the challenges related to countering terrorism/naxalism;
- (iv) Fine-tuning of the syllabus at micro level on annual basis as per the challenges arising in the field.

(b) Yes, Sir.

(c) The Central Government and its various agencies organize a number of training programmes for Indian Administrative Service officers, Indian Police Service Officers as well as State police and Central Armed Police Force (CAPF) personnel on a continuous basis on various aspects of left wing extremist/terrorist operations. Lal Bahadur Shastri National Academy of Administration, Mussoorie provides inputs on law and order, national security and developmental challenges to the officers. Sardar Vallabhbhai Patel National Police Academy, Hyderabad provides training to senior police officers of various States and CAPFs to fight with the naxalites/terrorists and to face the challenges of internal security. North Eastern Police Academy, Meghalaya provides training on Counter Insurgency and Anti-naxal operations to police officers. Most State police forces have set up their own training institutions also to impart comprehensive training to their forces.

Indian Police Service Officer Trainees are attached with Greyhound training Centre, Hyderabad for Jungle Warfare Training and Central School of Weapons and Tactics (CSWT), Indore for getting advanced training in weapons as a part of their training.

The SVP NPA has also taken the initiative of conducting tailor made tactical courses for various State Police Academies.

### **Vacant posts of CIC**

2494. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the post of Chief Information Commissioner (CIC) is lying vacant since 23 August, 2014 and if so, measures taken to fill up the post;

(b) whether it is a fact that the departments allocated to the then Chief Information Commissioner are not being looked after by any other Information Commissioner

and the second appeals/complaints pertaining to these departments are lying pending unattended since 23 August, 2014; and

(c) whether there is any proposal to distribute these departments amongst other Information Commissioner to bring down pendency and to give relief to appellants, if not the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) On completion of tenure of Shri Rajiv Mathur as Chief Information Commissioner in the Central Information Commission on 22.08.2014, the post is lying vacant since 23.08.2014. For filling up of the post, advertisement was issued on 24.10.2014. The last date of receiving applications was 24.11.2014. The selection would be made by the Committee constituted under Section 12(3) of the Right to Information Act, 2005.

(b) The last allocation of Ministries/Departments amongst Information Commissioners in the Central Information Commission was done on 15.01.2014.

(c) Section 12(4) of the Right to Information Act, 2005 provides that the general superintendence, direction and management of the affairs of the Central Information Commission shall vest in the Chief Information Commissioner who shall be assisted by the Information Commissioners and may exercise all such powers and do all such acts and things which may be exercised or done by the Central Information Commission autonomously without being subjected to directions by any other authority under this Act. As informed by the Central Information Commission, the last allocation of Ministries/Departments amongst Information Commissioners was done on 15.01.2014.

#### **Role of civil servants in Government schemes**

2495. SHRI AJAY SANCHETI: Will the PRIME MINISTER be pleased to state:

(a) who ensures the proper implementation of various Government schemes/programmes meant for the poor and weaker sections of the society;

(b) the role of civil servants in this regard;

(c) whether any accountability has been fixed to ensure proper and timely implementation of schemes/programmes; and

(d) if so, details thereof, if not, reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) Implementation of Government schemes/programmes including the ones meant for poor and weaker sections of the society is done through